

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II
MEETING No. NC/2/MEET/Jul/202122/1 (Offline Cases) DATED 16.07.2021

Please Note

- i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80 & 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- ii. In certain cases the decision of the Norms Committee refers to the Recommendations/Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
- iii. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- iv. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Jul/202122/1 (Offline Cases) of Norms Committee-II for the year 2021-22 held on 16.07.2021 through Video Conferencing under the **Chairmanship of Shri Akash Taneja, Additional Director General of Foreign Trade** to consider the following applications for ratification of norms in respect of Advance Authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri Sushil Jangid, Scientist 'B'	MeitY
2.	Shri Devendra Kumar Saini, ADG	DoT
3.	Shri Shaish Kumar, (TEC-1)	Consultant
4.	Shri V.C. Agarwal, (TEC-3)	Consultant
5.	Shri S. K. Bhatnagar, (SKB)	Consultant
In attendance		
1.	Shri Pranav Upadhyay, Dy. Director	DGFT
2.	Smt. Smitha Viju, FTDO	DGFT

Minutes of the cases discussed in the meeting are as under:

SI. No.	Applicant's Name / AA No.	HQ/RA File No.	Case History	Decision	Status
M1	Shivam Iron and Steel Company Limited 0210208162 dated 23.01.2018	01/81/050/00175/AM19 02/24/040/00169/AM18	The applicant applied for import of raw material "Manganese Ore Mn-30%-60% and Coke" for manufacturing and export of 1) Ferro Silico Manganese & 2) Ferro Manganese (Fe Mn). The case was ratified in NC-2 Meeting No. 5/81 dated 10.10.2018 as per SION at C522 for Export product No. 01 and SION at C477 for export product No. 02 as per comments given by MoS vide U. O. No. 2(10)/2016-TD dated 09.10.2018. The applicant had requested for reviewing of already approved ad-hoc norms. They had stated that for manufacturing of 1 MT of above said export items the imported raw materials required @2.25 i.e. with 125% wastage, which occurs during manufacturing of the subject export item. The representation along with complete set of application was referred to Consultant (SKB) vide email dated 28.09.2020 for examination and comments. The case was considered in M. No. 8/81 dated 29.09.2020, the Committee decided to seek from the applicant following information as per comments given by Consultant (SKB): 1. How much quantity of Ferro Manganese slag is used in total charge mix (Manganese ore and Ferro manganese slag)? 2. What is the percentage of MnO in Ferro Manganese slag? 3. How much slag will be produced by production of 1000 MT Ferro Manganese to be exported under AA? As per NC decision, D/L was sent to the applicant on 18.11.2020. The case was considered in M. No. 11/81 dated 24.11.2020 (Held on 01.12.2020) and decided to remind the applicant for furnishing the requisite information. The applicant's reply dt. 16.12.2020 was sent to Consultant (SKB) on 16.12.2020 followed by a reminder on 12.01.2021. The Committee considered the case as per agenda and observed that recommendations offered by the Consultant (SKB) for wastage is not in line with the existing SION and seem to be on much higher side. Therefore, Committee decided to ask the Consultant (SKB) to re-examine the case. The case was last considered in M. No. 01/81 dated 21.05.2021, the Committee observed that recommendations offered by the Consultant (SKB) for wastage is not in line with the existing SION and seem to be on much higher side. Therefore, Committee decided to ask the Consultant (SKB) to re-examine the case. As per NC decision, the case was referred again to Consultant (SKB) on 09.07.2021.	The Committee considered the case as per agenda and noted the comments of Consultant (SKB) received via email dated 15.07.2021 & 22.07.2021 wherein it is stated that the quantity of Manganese Ore (with +40% Mn), allowed in the SION at C-477 and C-522, is not, actually sufficient for production of 1 MT of Ferro Silico Manganese and Ferro Manganese. As per material balance, calculation on the recovery of manganese (80%) during melting of 30-60% (Average:45%) grade of Manganese ore for production Silico Manganese of 60-65% (Average: 62.5%), the quantity of Manganese Ore has worked out to 11246.40 MT and 5400 MT coke carbon against export of 6750 MT Ferro Silico Manganese. Similarly, with 76% recovery of manganese ore during melting for production of Ferro manganese, the quantity of manganese ore has worked out to 14245.89 MT and 5062.50 MT Coke Carbon against 6750 MT export of Ferro Manganese of 70-75% Manganese. Therefore, on the basis of comments of Consultant (SKB), the Committee decided to revise the ad-hoc norms as under:	Approved

		<table><tr><th>ITCHS Code</th><th>Export Item</th><th>Quantity</th><th>ITCHS Code</th><th>Import Item</th><th>Quantity Recommended</th></tr><tr><td rowspan="2">72023000</td><td rowspan="2">Ferro Silico Manganese (FeSiMn): Mn-60% to 65%, Si-14% to 16%, C-2.0% to 2.5%</td><td rowspan="2">6750.00 MT</td><td>26020000</td><td>Manganese Ore: Mn-30%-60%</td><td>14250.00 MT</td></tr><tr><td>27040090</td><td>Coke Carbon: 80-87% VM: 1.0-1.5%</td><td>5062.50 MT</td></tr><tr><td rowspan="2">72021100</td><td rowspan="2">Ferro Manganese (FeMn): Mn-70% to 75%, Si-1.5% to 2.0%, C-6.0% to 8.0%</td><td rowspan="2">6750.00 MT</td><td>26020000</td><td>Manganese Ore: Mn-30%-60%</td><td>11250.00 MT</td></tr><tr><td>27040090</td><td>Coke Carbon: 80-87% VM: 1.0-1.5%</td><td>5400.00 MT</td></tr></table>	ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Quantity Recommended	72023000	Ferro Silico Manganese (FeSiMn): Mn-60% to 65%, Si-14% to 16%, C-2.0% to 2.5%	6750.00 MT	26020000	Manganese Ore: Mn-30%-60%	14250.00 MT	27040090	Coke Carbon: 80-87% VM: 1.0-1.5%	5062.50 MT	72021100	Ferro Manganese (FeMn): Mn-70% to 75%, Si-1.5% to 2.0%, C-6.0% to 8.0%	6750.00 MT	26020000	Manganese Ore: Mn-30%-60%	11250.00 MT	27040090	Coke Carbon: 80-87% VM: 1.0-1.5%	5400.00 MT
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		RA concerned may take suitable consequential action accordingly.																								
M2	Shivam Iron and Steel Company Limited 0210208634 dated 10.08.2018	01/85/050/005 80/AM19 02/24/040/000 73/AM19	The applicant applied for import of raw material “Manganese Ore Mn- 30%-60% and Coke” for manufacturing and export of 1) Ferro Silico Manganese & 2) Ferro Manganese (Fe Mn). The case was ratified in NC-2 Meeting No. 10/81dated 16.01.2019 as per SION at C522 for EP No. 01 and SION at C477 for EP No. 02 on recommendation of representative of MoS. The applicant had requested for review of already approved ad-hoc norms. They had stated that for manufacturing of 1 MT of above said export items the imported raw materials required @2.25 i.e. with 125% wastage, which occurs during manufacturing of the subject export item. The representation along with complete set of application was referred to Consultant (SKB) vide email dated 28.09.2020 for examination and comments. The case was considered in M. No. 8/81 dated 29.09.2020, the Committee decided to seek from the applicant to furnish the following information as per comments given by Consultant (SKB): 1. How much quantity of Ferro Manganese slag is used in total charge mix (Manganese ore and Ferro manganese slag)? 2. What is the percentage of MnO in Ferro Manganese slag? 3. How much slag will be produced by production of 1000 MT Ferro Manganese to be exported under AA? As per NC decision, D/L was sent to the applicant on 18.11.2020. The case was last considered in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) and decided to remind the applicant for furnishing the requisite information. The applicant's reply dt. 16.12.2020 was sent to Consultant (SKB) on 16.12.2020. A reminder was issued to Consultant (SKB) on 12.01.2021. The case was last considered in M. No. 01/81 dated 21.05.2021, the Committee observed that recommendations offered by the Consultant (SKB) for wastage is not in line with the existing SION and seem to be on much higher side. Therefore, Committee decided to ask the Consultant (SKB) to re-examine the case. As per NC decision, the case was referred again to	The Committee considered the case as per agenda and noted the comments of Consultant (SKB) received via email dated 15.07.2021& 21.07.2021 wherein it is stated that the quantity of Manganese Ore (with +40% Mn), allowed in the SION at C-477 and C-522, is not, actually sufficient for production of 1 MT of Ferro Silico Manganese and Ferro Manganese. As per material balance, calculation on the recovery of manganese (80%) during melting of 25-60% (Average: 42.50%) grade of Manganese ore for production Silico Manganese of 60-65% (Average:62.5%), the quantity of Manganese Ore of 42.5% has worked out to 22969 MT against export of 12500 MT Ferro Silico Manganese. Similarly, with 76% recovery of manganese ore during melting for production of Ferro manganese, the quantity of manganese ore has worked out to 2213 MT against 1000 MT export of Ferro Manganese. Therefore, on the basis of comments of Consultant (SKB), the Committee decided to revise the ad-hoc	Approved																					

			Consultant (SKB) on 09.07.2021.	norms as under:																		
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		RA concerned may take suitable consequential action accordingly.																				
M3	INJECTOPLAST PVT. LTD 0610038682 Dated 29.08.2017	01/81/050/003 63/AM18/ 06/24/040/000 20/AM18/	The case was approved in M. No. 03/81-ALC2/2018 dated 14.08.2018 with wastage of 5% with the condition that RA should call for weight of Phenolic Moulding Compound in the export product and take necessary consequential action accordingly. The case was again considered in M. No. 06/81 dated 11.08.2020 held on 25.08.2020 and rejected by NC due to non-submission of composition fee. However, the applicant vide letter dated 06.11.2020 requested again for reviewing of ad-hoc norms stating that it is taking AA for manufacturing resultant product "Brush Box Made Out of Phenolic Moulding Compound" under 4.7 HBP and being granted 11.88 Grams raw material Phenolic Moulding Compound for manufacturing to one piece "Brush Box Made Out of Phenolic Moulding Compound" on each and every AA. Hence, the applicant requested to allow 11.88 Grams per piece. The representation was referred to DPIIT on 18.11.2020. The case was considered in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) and decided to wait for the comments. A reminder was issued to DPIIT on 12.01.2021. DPIIT via email dt. 05.02.2021 had requested that the application may be referred to D/o C&PC. Hence, the case was referred to Consultant (TEC-1) on 07.04.2021 for examination & comments. The case was last considered in M. No. 01/81 dated 21.05.2021, the Committee decided to send a copy of application to Consultant (TEC-1). As per NC decision, a copy of application sent to Consultant (TEC-1) on 09.07.2021.	The Committee considered the case as per agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-1): 1. Drawing of the mould with complete specification of mould (out of which export is made) 2. Past production and consumption data duly certified.	Deferred																	

M4	HINDALCO INDUSTRIES LIMITED 0210209751 dated 11.02.2020	01/81/050/004 29/AM20/ 02/24/040/001 80/AM20/	The case was approved in M. No. 23/81-ALC2/2019 dated 04.03.2020, on the recommendation of Consultant (TEC-3). The applicant via email dated 20.04.2020 requested to amend the export product to read as “Continuous Cast Copper Rod/Copper Wire Rod /Cathode”. The representation was referred to Consultant (TEC-3) on 19.11.2020. The case was considered in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) and decided to wait for the comments. A reminder was issued to Consultant (TEC-3) on 12.01.2021. The case was last considered in M. No. 01/81 dated 21.05.2021, the Committee decided to send physical file of the case to Consultant (TEC-3). As per NC decision, physical file sent to Consultant (TEC-3) on 13.07.2021.			The Committee considered the case as per agenda and Consultant (TEC-3) vide email dated 16.07.2021 & 22.07.2021informed that on the basis of details available with applicant’s application and representation vide email dated 20.04.2020 the description of export and import items may be amended. Therefore, the Committee decided to revise the ad-hoc norms as per comments of Consultant (TEC-3) as under:			Approved
			ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Quantity Recommended	
			74031100	Continuous cast Cu rods (99.97% pure)/Cu wire rod (99.97%pure)/ Electrolytic Cu cathode (99.99 %pure)	3909.804 MT	74020090	Copper Anodes containing 99.20 % to 99.7 % Cu	1.02 Kgs/Kg content of Cu in export product	
Note: 1. The Description of export item may be amended as “Continuous cast Cu rods (99.97% pure)/Cu wire rod (99.97%pure)/ Electrolytic Cu cathode (99.99 %pure)”. 2. The import item should contain 99.20 % to 99.7 % Cu.									
RA concerned may take suitable consequential action accordingly.									
M5	TRAFOMECH INDIA MAGNETICS PRIVATE LIMITED 0710083779 dated 08.11.2011	01/81/050/003 25/AM12/ 07/24/040/002 58/AM12/ (E-25381)	The case was rejected in M. No. 9/81-ALC2/2013 dated 16.07.2013 due to non-submission of reply to deficiency letter dated 01.02.2013. The applicant's reply dated 30.06.2015 along with their earlier reply dated 17.09.2012 were forwarded to DHI on 19.02.2016. The case was considered in offline Agenda in M. No. 23/81 & 25/81 dated 23.02.2016 & 07.03.2017 respectively. The case was again rejected in M. No. 08/81 dated 11.07.2017 due to non-submission of reply to deficiency letter. The applicants vide letter dated 01.05.2019 furnished reply and requested to ratify the ad-hoc norms. As per the decision of M. No. 24/81dated 18.03.2020, the complete set of application was forwarded to DHI via email dated 06.08.2020. The case was considered in M. No. 06/81 dt. 25.08.2020 and decided to remind DHI for expediting the comments. DHI’s D/L received via email on 21.09.2020 and sent to the applicant on 07.10.2020. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to remind the applicant for furnishing the requisite information. The applicant's reply vide letter dt. 10.11.2020 was sent to DHI via email on 26.11.2020. The case was considered in M. No. 12/81dated 15.12.2020 held on 22.12.2020 and DHI via email dated 01.12.2020 informed that the applicant had not submitted point-wise reply. Therefore, the Committee decided to seek again from the applicant to furnish following information wise-point:			The Committee considered the case as per agenda and noted that the reply of deficiency letter dated 13.04.2017 in respect of subject AA is still pending as informed by DHI via email dated 21.09.2020. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of DHI: 1. To submit information relating to calculation of core and coil dimensions starting from the export product rating in English.			Deferred

			1. Complete specification with catalogue of each export product with quantity of export in number. 2. Sl. No. 2, 4, 5 & 11 of the Standard Deficiency Format. 3. Manufacturing process of export item giving specific use of each import item. As per NC decision, D/L was sent to the applicant on 27.01.2021. Reply of DL received via email dated 25.02.2021. The case was last considered in M. No. 01/81 dated 21.05.2021, the Committee decided to forward the applicant's reply to DHI for examination of the case.		
M6	BHARAT HEAVY ELECTRICALS LIMITED 1110028319 dated 12.01.2018	01/81/050/000 96/AM19/ 11/24/040/000 06/AM18/ (E-22943)	The case was ratified in M. No. 05/81-ALC2/2018 dated 10.10.2018 as per written comments of DHI vide U. O. No. DES-2/BHEL/GTr/2018-TW-HEI. The applicant vide their email dated 26.11.2018 requested for revision of ratified norms. The case was considered in M. No. 12/81 dated 18.09.2019, 15/81 dated 30.10.2019 and 18/81 dated 11.12.2019 and decided to send the applicant's representation/application to DHI immediately. As per the decision of M. No. 24/81 dated 18.03.2020, the complete set of application forward to DHI via email dated 07.08.2020. The case was considered in M. No. 06/81 dt. 25.08.2020 and decided to remind DHI for expediting the comments. The representation was again forwarded to DHI on 26.10.2020. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to wait for the comments. A reminder was issued to DHI on 25.11.2020. Also, a scan copy of application was sent to DHI on 22.12.2020 to examine the case. The case was considered in M. No. 12/81 dated 15.12.2020 and held on 22.12.2020, the comments given by DHI vide email dated 01.12.2020 wherein it is stated that the applicant had requested vide letter dated 24.11.2018 to check the item No. 2 of SION C-158 for typographical error. Further, DHI had requested to send the file where the SION was fixed to examine the applicant's request. However, it was noted that the SIONs were fixed for items since long year back and at present it is not possible to search out the file of these SIONs. Therefore, the Committee decided to request DHI to examine the matter and furnished their comments. As per decision, the case was again referred to DHI on 27.01.2021. The case was last considered in M. No. 01/81 dated 21.05.2021, the Committee decided to remind DHI for expediting the comments.	The Committee considered the case as per the agenda and noted the comments of DHI vide email dated 21.06.21 wherein it is stated that the issue of the case is very critical and not possible to examine the request without knowing the basis of SION and requested to forward the file where SION was fixed. However, the Committee again noted at present it is not possible to search out the file of these SIONs. Therefore, the Committee decided to request Technical Representative of DHI to coordinate with Consultant (TEC-3), to examine the matter afresh and then provide their comments.	Deferred

M7	FCI OEN CONNECTO RS LIMITED 1010059108 dated 13.04.2015	01/81/050/001 54/AM16/ 10/24/040/001 40/AM15/ (E-24738)	The case was approved in M. No. 06/81 dated 26.06.2019 as per written comments given by MeitY vide F. No.: 17(41)/2015-IPHW dated 25.06.2019. The case was considered in M. No. 19/81 dt. 26.12.2019, the Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement. The case was considered in M. No. 24/81 dt. 18.03.2020 and Consultant (TEC-3) informed that the quantities of import items mentioned by MeitY in its recommendation vide F. No. 17(41)/2015-IPHW dated 25.06.2019 are not matching with the quantities as mentioned in the AA. Therefore, the Committee decided to refer the case back to MeitY for comments. As per decision of M. No. 24/81 dt. 18.03.2020, the case was referred to MeitY on 10.08.2020. The case considered in M. No. 06/81 dt. 25.08.2020 and the Committee noted that MeitY via email dated 25.08.2020 informed that the case is under examination. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to remind MeitY for expediting the comments. The case was considered in M. No. 12/81 dated 15.12.2020 and held on 22.12.2020, the Committee noted that MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 requested DGFT to calculate the entitlement and ratify the AA on the basis of study group report. MeitY vide email dated 6.9.2020 recommended to ratify norms for GPC @ 2% for all AAs except those which were considered for preparing study group report. The Committee further noted that this license was not considered while preparing study group report. Since, there are a lot of communications of MeitY on this license, the Committee decided to refer the matter back to MeitY with the request to provide its fresh and consolidated recommendations for fixation of ad-hoc norms. As per decision, all the communications regarding Advance Authorization again referred to MeitY on 07.04.2021. The case was last considered in M. No. 01/81 dated 21.05.2021 and noted that the representative of MeitY informed in meeting that the case was under examination.	The Committee considered the case as per the agenda and decided to revise the ad-hoc norms as per comments of MeitY vide F. No.: W-21/11/2021-IPHW dated 08.06.2021. (Copy enclosed) RA concerned may take suitable consequential action accordingly.	Approved
M8	FCI OEN CONNECTO RS LIMITED 1010058810 dated 26.09.2014	01/81/050/004 21/AM15/ 10/24/040/000 58/AM15/ (E-24739)	The case was approved in M. No. 06/81 dated 26.06.2019 as per written comments given by MeitY vide F. No.: 17(40)/2015-IPHW dated 25.06.2019. In M. No. 19/81 dt. 26.12.2019, the Committee was decided to refer the matter to MeitY for calculating the entitlement. The case was considered in meeting no. 24/81 dt. 18.03.2020, the Consultant (TEC-3) informed that MeitY recommended wastage for Copper Alloy but the import item "Copper Alloy" is not mentioned in the AA. Hence, the Committee decided to refer the case back to MeitY for comments on the issue. As per decision of M. No. 24/81 dt. 18.03.2020, the case was referred to MeitY on 10.08.2020. The case was considered in M. No. 06/81 dt. 25.08.2020, the Committee noted that MeitY via email dated 25.08.2020 informed that the case is	The Committee considered the case as per the agenda and decided to revise the ad-hoc norms as per comments of MeitY vide F. No.: W-21/12/2021-IPHW dated 08.06.2021. (Copy enclosed) RA concerned may take suitable consequential action accordingly.	Approved

			under examination. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to remind MeitY for expediting the comments. The case was considered in M. No. 12/81 dated 15.12.2020 and held on 22.12.2020, the Committee noted that MeitY vide letter dated 17(40)/2015-IPHW dated 25.6.2020 recommended norms form 'Beryllium copper Strip' which was not applied by the applicant in its application for Advance Authorization. Further, AA No. mentioned in MeitY's above said letter dated 25.06.2019 is 1010059810, which is incorrect. Hence, the Committee decided to refer the matter back to MeitY to clarify the above issues and provide its fresh and consolidated recommendations for fixation of ad-hoc norms. MeitY via email dt. 29.01.2021 was requested to provide a soft copy of Advance Authorization. Accordingly, the soft copy of the Advance license was sent on 06.04.2021 for the same. The case was last considered in M. No. 01/81 dated 21.05.2021 and noted that the representative of MeitY informed in meeting that the case was under examination.		
M9	AMC Cookware (India) Pvt. Ltd. 0710110362 Dated 02.09.2016	01/81/050/00868/AM19/ 07/24/040/00176/AM17/ (E-24809)	The case was ratified in M. No. 04/81 dated 17.06.2020 as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. The applicant via email dated 08.09.2020 requested for re-fixation of Norms for such items in which the shape of the output product is oval/oblong made out of sheet. The applicant had provided the dimensions and shape of the input and output products. In these cases the NC had given 10% wastage considering made out of circles. The representation was forwarded to DPIIT vide email dated 08.10.2020 for examination of the case. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and DPIIT informed that the case is under examination. The case was considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020, the Committee noted the comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 28.10.2020 wherein it is mentioned that, due to oversight, norms for certain import items were fixed as 1.10Kgs/Kg content in the export item which are applicable for manufacture from Stainless Steel Circle. As in this case, import items are Stainless Steel Sheets, wastage would be higher and, therefore, wastage norms need to be revised. The applicant had indicated that the shape of export items in many cases is "Oblong". In view of above comments, the Committee decided to seek from the applicant to furnish following information as per comments given by DPIIT: 1. Sheet layout diagram indicating wastage during blanking, export product-wise. As per NC decision, D/L was sent to the applicant on 28.01.2021. The applicant's reply sent to DPIIT on 07.04.2021. The case was last considered in M. No. 01/81 dated 21.05.2021, the Committee decided to remind DPIIT for expediting the comments. As per	The Committee considered the case as per the agenda and decided to wait for the comments.	Deferred

			NC decision, a reminder was issued to DPIIT on 09.07.2021. However, no comments have been received yet.		
M10	AMC Cookware (India) Pvt. Ltd. 0710110836 Dated 23.12.2016	01/81/050/01063/AM19/ 07/24/040/00313/AM17/ (E-24810)	The case was ratified in Meeting No. 4/81-ALC2/2020 dated 17.06.2020 as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. The applicant via email dated 08.09.2020 requested for re-fixation of Norms for only such items in which the shape of the output product is oval/oblong made out of sheet. The applicant had provided the dimensions and shape of the input and output products. In these cases the NC had given 10% wastage considering made out of circles. The representation was forwarded to DPIIT vide email dated 08.10.2020 for examination of the case. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and DPIIT informed that the case is under examination. The case was considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020, the Committee noted the comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 28.10.2020 wherein it is mentioned that, due to oversight, norms for certain import items were fixed as 1.10Kgs/Kg content in the export item which are applicable for manufacture from Stainless Steel Circle. As in this case, import items are Stainless Steel Sheets, wastage would be higher and, therefore, wastage norms need to be revised. The applicant had indicated that the shape of export items in many cases is "Oblong". In view of above comments, the Committee decided to seek from the applicant to furnish following information as per comments given by DPIIT: 1. Sheet layout diagram indicating wastage during blanking, export product-wise. As per NC decision, D/L was sent to the applicant on 28.01.2021. Applicant's Reply sent to DPIIT on 07.04.2021. The case was last considered in M. No. 01/81 dated 21.05.2021, the Committee decided to remind DPIIT for expediting the comments. As per NC decision, a reminder was issued to DPIIT on 09.07.2021. However, no comments have been received yet.	The Committee considered the case as per the agenda and decided to wait for the comments.	Deferred

M11	AMC Cookware (India) Pvt. Ltd. 0710111264 Dated 09.03.2017	01/81/050/010 75/AM19/ 07/24/040/003 83/AM17/ (E-24811)	The case was ratified in Meeting No. 4/81-ALC2/2020 dated 17.06.2020 as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. The applicant via email dated 08.09.2020 requested for re-fixation of Norms for only such in which the shape of the output product is oval/oblong made out of sheet. The applicant had provided the dimensions and shape of the input and output products. In these cases the NC had given 10% wastage considering made out of circles. The representation was forwarded to DPIIT vide email dated 08.10.2020 for examination of the case. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and DPIIT informed that the case is under examination. The case was considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020, the Committee noted the comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 28.10.2020 wherein it is mentioned that, due to oversight, norms for certain import items were fixed as 1.10Kgs/Kg content in the export item which are applicable for manufacture from Stainless Steel Circle. As in this case, import items are Stainless Steel Sheets, wastage would be higher and, therefore, wastage norms need to be revised. The applicant had indicated that the shape of export items in many cases is "Oblong". In view of above comments, the Committee decided to seek from the applicant to furnish following information as per comments given by DPIIT: 1. Sheet layout diagram indicating wastage during blanking, export product-wise. As per NC decision, D/L was sent to the applicant on 28.01.2021. Applicant's Reply sent to DPIIT on 07.04.2021. The case was last considered in M. No. 01/81 dated 21.05.2021, the Committee decided to remind DPIIT for expediting the comments. As per NC decision, a reminder was issued to DPIIT on 09.07.2021. However, no comments have been received yet.	The Committee considered the case as per the agenda and decided to wait for the comments.	Deferred
M12	AMC Cookware (India) Pvt. Ltd. 0710111502 Dated 28.04.2017	01/81/050/007 66/AM19/ 07/24/040/000 16/AM18/ (E-24812)	The case was ratified in Meeting No. 4/81-ALC2/2020 dated 17.06.2020 as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. The applicant via email dated 08.09.2020 requested for re-fixation of norms for only such items in which the shape of the output product is oval/oblong made out of sheet. The applicant had provided the dimensions and shape of the input and output products. In these cases the NC has given 10% wastage considering made out of circles. The representation was forwarded to DPIIT vide email dated 08.10.2020 for examination of the case. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and DPIIT informed that the case is under examination. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020, the Committee noted the comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 28.10.2020 wherein it is	The Committee considered the case as per the agenda and decided to wait for the comments.	Deferred

			mentioned that, due to oversight, norms for certain import items were fixed as 1.10Kgs/Kg content in the export item which are applicable for manufacture from Stainless Steel Circle. As in this case, import items are Stainless Steel Sheets, wastage would be higher and, therefore, wastage norms need to be revised. The applicant had indicated that the shape of export items in many cases is "Oblong". In view of above comments, the Committee decided to seek from the applicant to furnish following information as per comments given by DPIIT: 1. Sheet layout diagram indicating wastage during blanking, export product-wise. As per NC decision, D/L was sent to the applicant on 28.01.2021. Applicant's Reply sent to DPIIT on 07.04.2021. The case was last considered in M. No. 01/81 dated 21.05.2021, the Committee decided to remind DPIIT for expediting the comments. As per NC decision, a reminder was issued to DPIIT on 09.07.2021. However, no comments have been received yet.		
M13	LM WIND POWER BLADES (INDIA) PVT. LTD 0710108496 dated 10.07.2015	01/81/050/004 39/AM19/ 07/24/040/000 79/AM16/	The case was ratified in Meeting No. 2/81 dated 01.05.2019 as per written comments given by Consultant (TEC-1). The applicant via email dated 19.11.2020 requested to remove the sentence "not less than" and allow flexibility of +/- 3 %. The representation was referred to Consultant (TEC-1) on 02.12.2020 for examination of the case. The case was considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-1): 1. Copy of shipping bills indicating weight of entire export. As per NC decision, D/L was sent to the applicant on 02.02.2021. The applicant's reply was sent to Consultant (TEC-1) on 07.04.2021. The case was last considered in M. No. 01/81 dated 21.05.2021, the Committee decided to send physical file of the case to Consultant (TEC-1). The physical file of the case is not traceable in the section. Therefore, a soft copy of application was sent to Consultant (TEC-1) to examine the case.	The Committee considered the case as per agenda and Consultant (TEC-1) informed that soft copy of drawing is not clear and legible. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-1): 1. To give clear copy of drawing wherein a tolerance of +/- 3% allowed in weight.	Deferred
M14	LM WIND POWER BLADES INDIA PRIVATE LIMITED 0710106866 dated 20.10.2014	01/81/050/004 73/AM15/ 07/24/040/002 50/AM15/	The case was ratified in Meeting No. 02/81 dated 01.05.2019 as per written comments given by Consultant (TEC-1). The applicant via email dated 19.11.2020 requested to remove the sentence "not less than" and allow flexibility of +/- 3 %. The representation was referred to Consultant (TEC-1) on 02.12.2020 for examination of the case. The case was considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-1): 1. Copy of shipping bills indicating weight of entire export. As per NC decision, D/L was sent to the applicant on 02.02.2021. The applicant's reply was sent to Consultant (TEC-1) on 07.04.2021. The case was last considered in M. No. 01/81 dated 21.05.2021, the Committee decided to send physical	The Committee considered the case as per agenda and Consultant (TEC-1) informed that soft copy of drawing is not clear and legible. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-1): 1. To give clear copy of drawing wherein a tolerance of +/- 3% allowed in weight.	Deferred

			file of the case to Consultant (TEC-1). The physical file of the case is not traceable in the section. Therefore, a soft copy of application was sent to Consultant (TEC-1) to examine the case.		
M15	TUBE PRODUCTS INCORPORATE 3410014376 dated 19.09.2005	01/81/162/005 80/AM11/ 34/24/040/001 33/AM06/ HQ E-office Computer No.: 23376	The case was considered in Offline Agenda in M. No. 32/81 dated 25.10.2011 and decided to reject the request of applicant to allow import of Alloy Steel Coil as the above license is issued under SION and inputs are also allowed as per SION. The applicant vide letter dated 03.05.2012 had requested the PRC for realization of policy to accommodate use of utilization of Alloy Steel in Coil in place of Plate. The case was considered in PRC in Meeting No.14/81 dated 17.07.2012 and decided to reject the request to allow input which is not part of SION. The PRC vide letter dated 07.06.2019 advised the applicant to approach the concerned NC for a decision in the matter. Now, the applicant vide letter dated 11.07.2019 had enclosed copies of communications and other supporting documents and requested to ratify the norms. The case was considered in M. No. 18/81 dated 11.12.2019 and the applicant's representative didn't explain the technical details before Norms Committee during personal hearing. On the request of the representative, the Committee decided to grant one more opportunity of personal hearing to the applicant in the forthcoming NC meeting. PH letter sent on 10.0.2020 requesting to appear for PH on 22.01.2020. The case was considered in M. No. 21/81 dated 22.01.2020 and the Committee directed to the representative to furnish following information as per advice of Consultant (SKB): 1. Exact details of export items. 2. Use of exact raw materials. 3. To provide explanation for why value addition is low. 4. Type of grade of material used. As per NC decision, D/L was sent to the applicant on 05.03.2020. The applicant's reply was sent to Consultant (SKB) via email on 16.03.2020. The case was considered in M. No. 06/81 dt. 25.08.2020, the Committee noted the written comments dated 17.3.2020 given by Consultant (SKB). After deliberating the matter, the Committee decided to seek from the applicant an statement for import item 'Plate/Coil' in the following format: Bill of entry No. and date Exact description Exact thickness Quantity. As per NC decision, D/L was issued to the applicant on 23.11.2020 followed by a reminder on 07.12.2020. The case was considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020, the applicant via email dated 07.12.2020 had requested for extension of time till 30th December 2020. Therefore, the Committee decided to wait for reply of the applicant. As per NC decision, a reminder was sent to the applicant on 02.02.2021. The applicant's reply was sent to Consultant (SKB) on 07.04.2021. The case was last considered in M. No. 01/81 dated 21.05.2021 and noted that Consultant (SKB) informed in meeting that the case was under examination. A reminder was	The Committee considered the case as per the agenda and Consultant (SKB) vide email dated 13.07.2021 informed that as per the applicant letter No. TPI/DGFT/NMP/2020 dated 03.02.2021, they had informed to DGFT that they had imported 20686 Kgs Hot Rolled Stainless steel plates of 10mm of grade 316L and 38977.844 Kgs Stainless Steel Coils of 3.3mm thickness of grade 317L. Therefore, the Committee decided to ask from the applicant to furnish the following information as per comments of Consultant (SKB): 1. To clarify whether the applicant used the aforesaid imported grade and thickness plates (10mm) & coils (3.3mm) in the export items or not. 2. To submit a detailed sheet indicating export product description, quantity, invoice No. & Date, Unit Weight, Total Weight, Shipping Bill & Date, import item as per license, description of imported item, thickness and other relevant information which can justify that the imported items had been actually used in the exported products.	Deferred

			issued to Consultant (SKB) on 09.07.2021.		
M16	CHINA STEEL CORPORATI ON INDIA PRIVATE LIMITED 3410044554 Dated 05.10.2018	01/81/050/008 82/AM19/ 34/24/040/001 72/AM19/	The case was ratified in Meeting No. 13/81-ALC2/2019 dated 03.10.2019 on repeat basis as approved for AA No. 3410043636 dated 14.11.2017 in NC-2 M. No. 5/81 dated 12.6.2019 allowing quantity of each import item @ 1.015 Kg/Kg content in the export product with the condition that thickness and grade of import and export items to match. The applicant via email dated 10.09.2020 request for review of norms for Percentage of Scrap for Import product on Export items from 1.015% to 3 % and change of Measurement. The representation was referred to Consultant (SKB) on 08.12.2020 for examination of the case. The case was considered in M. No. 12/81dated 15.12.2020 held on 22.12.2020 and Consultant (SKB) informed vide letter dated 15.12.2020 that the applicant had requested wastage as 5% for processing of imported silicon electrical steel of cold rolled full hard (unannealed) wide coil against export of flat rolled products of silicon electrical steel other than grain oriented. Ministry of Steel since beginning in various AA recommended wastage @ 3% for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The Committee observed that wastage @3% was allowed by the Committee for AA No. 3410043635 dated 14.11.2017 in its Meeting No. 1/81 dated 15.5.2018 as per MoS UO No.2(8)/2017-TD dated 10.04.2018. Subsequent to this, wastages for many AAs were approved @3% on the written comments of MoS. However, on the oral advice of representative of MoS, the Committee approved the wastages @ 1.5% in Meeting No. 05/81 dated 12.06.2019 for AA No. 3410043636 dated 14.11.2017. Hence, the Committee allowed same wastages in all subsequent cases. Consultant (SKB) vide letter dated 15.12.2020 had opined to allow wastages @3% in view of the operations like cleaning, welding, annealing, coating, baking & cooling etc. required to process for manufacturing Cold Rolled Non-Grain Oriented Electrical Steel. The matter was deliberated in the meeting and the Committee decided to seek second opinion of MoS in the matter. As per decision, the case was referred to MoS on 03.02.2021. The case was last considered in M. No. 01/81 dated 21.05.2021 and noted that the representative of MoS informed in meeting that the case was under examination. A reminder was sent to MoS on 09.07.2021. MoS requested for a copy of application to examine the case and the same was sent on 13.07.2021. However, no comments have been received yet.	The Committee considered the case as per the agenda and decided to wait for the comments.	Deferred
M17	CHINA STEEL CORPORATI ON INDIA PRIVATE LIMITED	01/81/050/001 02/AM20/ 34/24/040/000 74/AM20/	The case was ratified in Meeting No. 17/81-ALC2/2019 dated 27.11.2019 on repeat basis as approved for AA No. 3410043636 dated 14.11.2017 in NC-2 M. No. 5/81 dated 12.6.2019 allowing quantity of each import item @ 1.015 Kg/Kg content in the export product with the condition that thickness and grade of import and export items to match.	The Committee considered the case as per the agenda and decided to wait for the comments.	Deferred

	3410045191 Dated 04.06.2019		The applicant via email dated 10.09.2020 request for review of norms for Percentage of Scrap for Import product on Export items from 1.015% to 3 %. The representation was referred to Consultant (SKB) on 08.12.2020 for examination of the case. The case was considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and Consultant (SKB) informed vide letter dated 15.12.2020 that the applicant had requested wastage as 5% for processing of imported silicon electrical steel of cold rolled full hard (unannealed) wide coil against export of flat rolled products of silicon electrical steel other than grain oriented. Ministry of Steel since beginning in various AA recommended wastage @ 3% for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The Committee observed that wastage @3% was allowed by the Committee for AA No. 3410043635 dated 14.11.2017 in its Meeting No. 1/81 dated 15.5.2018 as per MoS UO No.2(8)/2017-TD dated 10.04.2018. Subsequent to this, wastages for many AAs were approved @3% on the written comments of MoS. However, on the oral advice of representative of MoS, the Committee approved the wastages @ 1.5% in Meeting No. 05/81 dated 12.06.2019 for AA No. 3410043636 dated 14.11.2017. Hence, the Committee allowed same wastages in all subsequent cases. Consultant (SKB) vide letter dated 15.12.2020 had opined to allow wastages @3% in view of the operations like cleaning, welding, annealing, coating, baking & cooling etc. required to process for manufacturing Cold Rolled Non-Grain Oriented Electrical Steel. The matter was deliberated in the meeting and the Committee decided to seek second opinion of MoS in the matter. As per decision, the case was referred to MoS on 03.02.2021. The case was last considered in M. No. 01/81 dated 21.05.2021 and noted that the representative of MoS informed in meeting that the case was under examination. A reminder was sent to MoS on 09.07.2021. MoS requested for a copy of application to examine the case and the same was sent on 13.07.2021. However, no comments have been received yet.		
M18	CHINA STEEL CORPORATION INDIA PRIVATE LIMITED 3410043988 Dated 22.03.2018	01/81/050/006 67/AM19/ 34/24/040/003 76/AM18/	The case was ratified in M. No. 5/81-ALC2/2019 dated 12.06.2019 on the recommendation of the representative of MoS. The applicant via email dated 10.09.2020 requested for review of norms for Percentage of Scrap for Import product on Export items from 1.015% to 3 %. The representation was referred to Consultant (SKB) on 08.12.2020 for examination of the case. The case was considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and Consultant (SKB) informed vide letter dated 15.12.2020 that the applicant had requested wastage as 5% for processing of imported silicon electrical steel of cold rolled full hard (unannealed) wide coil against export of flat rolled products of silicon electrical steel other than grain oriented. Ministry of Steel since beginning in	The Committee considered the case as per the agenda and decided to wait for the comments.	Deferred

			various AA recommended wastage @ 3% for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The Committee observed that wastage @3% was allowed by the Committee for AA No. 3410043635 dated 14.11.2017 in its Meeting No. 1/81 dated 15.5.2018 as per MoS UO No.2(8)/2017-TD dated 10.04.2018. Subsequent to this, wastages for many AAs were approved @3% on the written comments of MoS. However, on the oral advice of representative of MoS, the Committee approved the wastages @ 1.5% in Meeting No. 05/81 dated 12.06.2019 for AA No. 3410043636 dated 14.11.2017. Hence, the Committee allowed same wastages in all subsequent cases. Consultant (SKB) vide letter dated 15.12.2020 had opined to allow wastages @3% in view of the operations like cleaning, welding, annealing, coating, baking & cooling etc. required to process for manufacturing Cold Rolled Non-Grain Oriented Electrical Steel. The matter was deliberated in the meeting and the Committee decided to seek second opinion of MoS in the matter. As per decision, the case was referred to MoS on 03.02.2021. The case was last considered in M. No. 01/81 dated 21.05.2021 and noted that the representative of MoS informed in meeting that the case was under examination. A reminder was sent to MoS on 09.07.2021. MoS requested for a copy of application to examine the case and the same was sent on 13.07.2021. However, no comments have been received yet.		
M19	CHINA STEEL CORPORATI ON INDIA PRIVATE LIMITED 3410045223 Dated 21.06.2019	01/81/050/001 39/AM20/ 34/24/040/000 73/AM20/	The case was ratified in M. No. 17/81-ALC2/2019 dated 27.11.2019 on repeat basis as approved for AA No. 3410043636 dated 14.11.2017 in NC-2 M. No. 5/81 dated 12.6.2019 allowing quantity of each import item @ 1.015 Kg/Kg content in the export product with the condition that thickness and grade of import and export items to match. The applicant via email dated 10.09.2020 request for review of norms for Percentage of Scrap for Import product on Export items from 1.015% to 3 %. The representation was referred to Consultant (SKB) on 08.12.2020 for examination of the case. The case was considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and Consultant (SKB) informed vide letter dated 15.12.2020 that the applicant had requested wastage as 5% for processing of imported silicon electrical steel of cold rolled full hard (unannealed) wide coil against export of flat rolled products of silicon electrical steel other than grain oriented. Ministry of Steel since beginning in various AA recommended wastage @ 3% for manufacturing Cold Rolled Non-Grain Oriented Electrical Steel. The Committee observed that wastage @3% was allowed by the Committee for AA No. 3410043635 dated 14.11.2017 in its Meeting No. 1/81 dated 15.5.2018 as per MoS UO No.2(8)/2017-TD dated 10.04.2018. Subsequent to this, wastages for many AAs were approved @3% on the written comments of MoS. However, on the oral advice of	The Committee considered the case as per the agenda and decided to wait for the comments.	Deferred

			representative of MoS, the Committee approved the wastages @ 1.5% in Meeting No. 05/81 dated 12.06.2019 for AA No. 3410043636 dated 14.11.2017. Hence, the Committee allowed same wastages in all subsequent cases. Consultant (SKB) vide letter dated 15.12.2020 had opined to allow wastages @3% in view of the operations like cleaning, welding, annealing, coating, baking & cooling etc. required to process for manufacturing Cold Rolled Non-Grain Oriented Electrical Steel. The matter was deliberated in the meeting and the Committee decided to seek second opinion of MoS in the matter. As per decision, the case was referred to MoS on 03.02.2021. The case was last considered in M. No. 01/81 dated 21.05.2021 and noted that the representative of MoS informed in meeting that the case was under examination. A reminder was sent to MoS on 09.07.2021. MoS requested for a copy of application to examine the case and the same was sent on 13.07.2021. However, no comments have been received yet.		
M20	CHINA STEEL CORPORATI ON INDIA PRIVATE LIMITED 3410045548 Dated 18.10.2019	01/81/050/002 88/AM20/ 34/24/040/002 06/AM20/	The case was ratified in M. No. 16/81-ALC2/2019 dated 13.11.2019 on repeat basis as approved for AA No. 3410043636 dated 14.11.2017 in NC-2 M. No. 05/81 dated 12.6.2019 on the recommendation of representative of MoS. The applicant via email dated 10.09.2020 request for review of norms for Percentage of Scrap for Import product on Export items from 1.015% to 3 %. The representation was referred to Consultant (SKB) on 08.12.2020 for examination of the case. The case was considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and Consultant (SKB) informed vide letter dated 15.12.2020 that the applicant had requested wastage as 5% for processing of imported silicon electrical steel of cold rolled full hard (unannealed) wide coil against export of flat rolled products of silicon electrical steel other than grain oriented. Ministry of Steel since beginning in various AA recommended wastage @ 3% for manufacturing Cold Rolled Non-Grain Oriented Electrical Steel. The Committee observed that wastage @3% was allowed by the Committee for AA No. 3410043635 dated 14.11.2017 in its Meeting No. 1/81 dated 15.5.2018 as per MoS UO No.2(8)/2017-TD dated 10.04.2018. Subsequent to this, wastages for many AAs were approved @3% on the written comments of MoS. However, on the oral advice of representative of MoS, the Committee approved the wastages @ 1.5% in Meeting No. 05/81 dated 12.06.2019 for AA No. 3410043636 dated 14.11.2017. Hence, the Committee allowed same wastages in all subsequent cases. Consultant (SKB) vide letter dated 15.12.2020 has opined to allow wastages @3% in view of the operations like cleaning, welding, annealing, coating, baking & cooling etc. required to process for manufacturing Cold Rolled Non-Grain Oriented Electrical Steel.	The Committee considered the case as per the agenda and decided to wait for the comments.	Deferred

			The matter was deliberated in the meeting and the Committee decided to seek second opinion of MoS in the matter. As per decision, the case was referred to MoS on 03.02.2021. The case was last considered in M. No. 01/81 dated 21.05.2021 and noted that the representative of MoS informed in meeting that the case was under examination. A reminder was sent to MoS on 09.07.2021. MoS requested for a copy of application to examine the case and the same was sent on 13.07.2021. However, no comments have been received yet.		
M21	CHINA STEEL CORPORATI ON INDIA PRIVATE LIMITED 3410044194 Dated 31.05.2018	01/81/050/008 23/AM19/ 34/24/040/000 59/AM19/	The case was ratified in Meeting No. 13/81-ALC2/2019 dated 03.10.2019 on repeat basis as approved for AA No. 3410043636 dated 14.11.2017 in NC-2 M. No. 5/81 dated 12.6.2019 allowing quantity of each import item @ 1.015 Kg/Kg content in the export product with the condition that thickness and grade of import and export items to match. The applicant via email dated 10.09.2020 request for review of norms for Percentage of Scrap for Import product on Export items from 1.015% to 3 % and Change of Unit of measurement. The representation was referred to Consultant (SKB) on 08.12.2020 for examination of the case. The case was considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and Consultant (SKB) informed vide letter dated 15.12.2020 that the applicant had requested wastage as 5% for processing of imported silicon electrical steel of cold rolled full hard (unannealed) wide coil against export of flat rolled products of silicon electrical steel other than grain oriented. Ministry of Steel since beginning in various AA recommended wastage @ 3% for manufacturing Cold Rolled Non-Grain Oriented Electrical Steel. The Committee observed that wastage @3% was allowed by the Committee for AA No. 3410043635 dated 14.11.2017 in its Meeting No. 1/81 dated 15.5.2018 as per MoS UO No.2(8)/2017-TD dated 10.04.2018. Subsequent to this, wastages for many AAs were approved @3% on the written comments of MoS. However, on the oral advice of representative of MoS, the Committee approved the wastages @ 1.5% in Meeting No. 05/81 dated 12.06.2019 for AA No. 3410043636 dated 14.11.2017. Hence, the Committee allowed same wastages in all subsequent cases. Consultant (SKB) vide letter dated 15.12.2020 had opined to allow wastages @3% in view of the operations like cleaning, welding, annealing, coating, baking & cooling etc. required to process for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The matter was deliberated in the meeting and the Committee decided to seek second opinion of MoS in the matter. As per decision, the case was referred to MoS on 03.02.2021. The case was last considered in M. No. 01/81 dated 21.05.2021 and noted that the representative of MoS informed in meeting that the case was under examination. A reminder was sent to MoS on	The Committee considered the case as per the agenda and decided to wait for the comments.	Deferred

			09.07.2021. MoS requested for a copy of application to examine the case and the same was sent on 13.07.2021. However, no comments have been received yet.		
M22	CHINA STEEL CORPORATI ON INDIA PRIVATE LIMITED 3410044193 Dated 31.05.2018	01/81/050/006 68/AM19/ 34/24/040/000 58/AM19/	The case was ratified in M. No. 5/81-ALC2/2019 dated 12.06.2019 on the recommendation of the representative of MoS. The applicant via email dated 10.09.2020 requested for review of norms for Percentage of Scrap for import product on export items from 1.015% to 3 %. The representation was referred to Consultant (SKB) on 08.12.2020 for examination of the case. The case was considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and Consultant (SKB) informed vide letter dated 15.12.2020 that the applicant had requested wastage as 5% for processing of imported silicon electrical steel of cold rolled full hard (unannealed) wide coil against export of flat rolled products of silicon electrical steel other than grain oriented. Ministry of Steel since beginning in various AA recommended wastage @ 3% for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The Committee observed that wastage @3% was allowed by the Committee for AA No. 3410043635 dated 14.11.2017 in its Meeting No. 1/81 dated 15.5.2018 as per MoS UO No.2(8)/2017-TD dated 10.04.2018. Subsequent to this, wastages for many AAs were approved @3% on the written comments of MoS. However, on the oral advice of representative of MoS, the Committee approved the wastages @ 1.5% in Meeting No. 05/81 dated 12.06.2019 for AA No. 3410043636 dated 14.11.2017. Hence, the Committee allowed same wastages in all subsequent cases. Consultant (SKB) vide letter dated 15.12.2020 had opined to allow wastages @3% in view of the operations like cleaning, welding, annealing, coating, baking & cooling etc. required to process for manufacturing Cold Rolled Non-Grain Oriented Electrical Steel. The matter was deliberated in the meeting and the Committee decided to seek second opinion of MoS in the matter. As per decision, the case was referred to MoS on 03.02.2021. The case was last considered in M. No. 01/81 dated 21.05.2021 and noted that the representative of MoS informed in meeting that the case was under examination. A reminder was sent to MoS on 09.07.2021. MoS requested for a copy of application to examine the case and the same was sent on 13.07.2021. However, no comments have been received yet.	The Committee considered the case as per the agenda and decided to wait for the comments.	Deferred
M23	CHINA STEEL CORPORATI ON INDIA PRIVATE LIMITED 3410043636 Dated	01/81/050/006 66/AM19/ 34/24/040/001 70/AM18/	The case was ratified in M. No. 5/81-ALC2/2019 dated 12.06.2019 on the recommendation of the representative of MoS. The applicant via email dated 10.09.2020 requested for review of norms for Percentage of Scrap for Import product on Export items from 1.015% to 3 %. The representation was referred to Consultant (SKB) on 08.12.2020 for examination of the case. The case was considered in M. No. 12/81 dated	The Committee considered the case as per the agenda and decided to wait for the comments.	Deferred

	14.11.2017		15.12.2020 held on 22.12.2020 and Consultant (SKB) informed vide letter dated 15.12.2020 that the applicant had requested wastage as 5% for processing of imported silicon electrical steel of cold rolled full hard (unannealed) wide coil against export of flat rolled products of silicon electrical steel other than grain oriented. Ministry of Steel since beginning in various AA recommended wastage @ 3% for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The Committee observed that wastage @3% was allowed by the Committee for AA No. 3410043635 dated 14.11.2017 in its Meeting No. 1/81 dated 15.5.2018 as per MoS UO No.2(8)/2017-TD dated 10.04.2018. Subsequent to this, wastages for many AAs were approved @3% on the written comments of MoS. However, on the oral advice of representative of MoS, the Committee approved the wastages @ 1.5% in Meeting No. 05/81 dated 12.06.2019 for AA No. 3410043636 dated 14.11.2017. Hence, the Committee allowed same wastages in all subsequent cases. Consultant (SKB) vide letter dated 15.12.2020 had opined to allow wastages @3% in view of the operations like cleaning, welding, annealing, coating, baking & cooling etc. required to process for manufacturing Cold Rolled Non-Grain Oriented Electrical Steel. The matter was deliberated in the meeting and the Committee decided to seek second opinion of MoS in the matter. As per decision, the case was referred to MoS on 03.02.2021. The case was last considered in M. No. 01/81 dated 21.05.2021 and noted that the representative of MoS informed in meeting that the case was under examination. A reminder was sent to MoS on 09.07.2021. MoS requested for a copy of application to examine the case and the same was sent on 13.07.2021. However, no comments have been received yet.		
M24	JINDAL SAW LIMITED 0510410575 dated 14.05.2019	01/81/050/000 68/AM20/ 05/23/040/000 65/AM20/	The case was ratified in M. No. 14/81 dated 16.10.2019 as per written comments dated 21.08.2019 given by Consultant (TEC-3). The applicant vide letter dated 10.10.2019 had requested for revision of ratified norms. The case was referred to Consultant (TEC-3) on 03.12.2019. The case was considered in M. No. 19/81 dt. 26.12.2019 and decided to wait for comments. A reminder was sent to Consultant (TEC-3) vide email dated 14.04.2020 for expediting the comments. The case was considered in M. No. 04/81 dt. 09.07.2020 and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): To provide detailed calculations of stage-wise percentage wastage claimed in the letter with supporting documents. As per NC decision, D/L was sent to the applicant on 26.08.2020. The case was considered in M. No. 07/81 dated 08.09.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, a reminder was sent to the applicant on 22.10.2020. The case was considered in M. No. 10/81	The Committee considered the case as per the agenda and Consultant (TEC-3) via email dated 12.07.2021 informed that the applicant in its reply dated 06.01.2021 did not provide justification for enhancement of wastage already approved. As most of the wastage is occurring in testing & inspection. Therefore, the Committee decided to reject the applicant's request as per advice of Consultant (TEC-3).	Rejected

			dated 10.11.2020 held on 17.11.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, a reminder was sent to the applicant on 23.12.2020. The applicant's reply dt. 07.01.2021 was sent to Consultant (TEC-3) on 07.01.2021. The case was considered in M. No. 13/81 dated 30.12.2020 held on 08.01.2021, as per decision, a reminder was issued to Consultant (TEC-3) on 15.03.2021. The case was last considered in M. No. 01/81 dated 21.05.2021 and the Committee decided to remind Consultant (TEC-3). As per NC decision, the reminder was issued to Consultant (TEC-3) on 09.07.2021.		
M25	(E-23508) TRAFOMEC INDIA MAGNETICS PVT. LTD. 0710090674 dated 11.09.2012	01/81/050/00270/AM13/ 07/24/040/00216/AM13/	Initially, the case was rejected in M. No. 21/81 dated 31.12.2013 as per written comments of DHI vide U. O. No. 3(41)/2012/TSW(B)/294 dated 06.12.2013. The case was again considered in M. No. 11/81 dated 22.08.2017 and rejected due to non-submission of reply of deficiency letter dated 13.04.2017 raised by DHI. Now, the applicant vide letter dated 01.05.2019 had furnished reply & requested for ratification of ad-hoc norms. The representation was referred to DHI via email dated 24.12.2019. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to defer the case with an advice to the section to trace out the main file as main file was not available. Main file is traced out and referred to DHI on 12.02.2020. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments. The case was considered in M. No. 04/81 dt. 09.07.2020, On the request of DHI, the Committee directed the section to forward complete set of application with ANF4A to DHI for examination and comments. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order was sought from the applicant vide email dated 07.10.2020. The case was considered in M. No. 07/81 dated 08.09.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, a reminder was sent to applicant on 05.11.2020. The applicant via email dated 05.11.2020 requested for 2 days to reply. The applicant's reply vide letter dated 10.11.2020 was received. The case was considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020, the Committee noted that the applicant has not given point wise reply to the deficiencies raised. Hence, the Committee decided to ask the applicant to furnish the same. As per decision, the complete set of application with ANF4A was referred to DHI on 04.01.2021. Additional information received from the applicant was also sent to DHI. The applicant's reply was sent to DHI on 19.05.2021. The case was last considered in M. No. 01/81 dated 21.05.2021 and the Committee decided wait for DHI's comments.	The Committee considered the case as per the agenda and noted that the reply of deficiency letter dated 13.04.2017 in respect of subject AA is still pending. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of DHI: 1. To submit information relating to calculation of core and coil dimensions starting from the export product rating in English.	Deferred

M26	(E-24965) Zeeco India Pvt. Ltd. 0310819114 Dated 13.02.2018	01/81/050/003 60/AM19/ 03/95/040/008 91/AM18/	The case was rejected in M. No. 11/81 dated 30.01.2019, due to non-submission of reply deficiency letter raised by Consultant (TEC-3). The applicant via email dated 06.08.2020 furnished reply and requested to ratify the ad-hoc norms. The case was referred to consultant (TEC-3) for examination & comments vide email dated 29.10.2020. The case was considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020, Consultant (TEC-3) asked to send physical file of the case to examine the case. Therefore, the Committee decided to send the same to Consultant (TEC-3) for examination of the case. Accordingly, file was sent to Consultant (TEC-3). The case was last considered in M. No. 01/81 dated 21.05.2021 and the Committee decided to remind Consultant (TEC-3). As per NC decision, the reminder was issued to Consultant (TEC-3) on 09.07.2021. Consultant (TEC-3) via email dated 12.07.2021 requested for physical file of the case and the same has been sent to examine the case. However, no comments have been received yet.	The Committee considered the case as per the agenda and decided to wait for the comments.	Deferred
M27	(E-24984) Leitwind Shriram Manufacturing Private Limited 0410164757 dated 05.10.2018	01/81/050/004 72/AM19/ 04/24/040/001 48/AM19/	The case was rejected in M. No. 02/81 dated 01.05.2019, due to non-submission of reply of deficiency letter raised by Consultant (TEC-1). The applicant via email dated 04.09.2020 furnished reply and requested to ratify the ad-hoc norms. The copy of representation was forwarded to Consultant (TEC-1) on 17.11.2020. The case was considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and decided to wait for the comments. A reminder was issued to Consultant (TEC-1) on 23.12.2020. The case was last considered in M. No. 01/81 dated 21.05.2021 and the Committee decided to remind again Consultant (TEC-1). As per NC decision, the reminder was issued to Consultant (TEC-1) on 09.07.2021.	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (TEC-1): 1. To provide justification of high wastage upto 47.6% in glass fabric with the help of lay out sheet. 2. Commercial value of wastage generated.	Deferred
M28	(E-24986) Leitwind Shriram Manufacturing Private Limited 0410164534 dated 27.07.2018	01/81/050/003 63/AM19/ 04/24/040/000 42/AM19/	The case was rejected in M. No. 3/81 dated 15.05.2019, due to non-submission of reply of deficiency letter raised by Consultant (TEC-1). The applicant via email dated 18.08.2020 furnished a reply and requested to ratify the ad-hoc norms. The copy of representation was forwarded to Consultant (TEC-1) on 17.11.2020. The case was considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and decided to wait for the comments. A reminder was issued to Consultant (TEC-1) on 23.12.2020. The case was last considered in M. No. 01/81 dated 21.05.2021 and the Committee decided to remind again Consultant (TEC-1). As per NC decision, the reminder was issued to Consultant (TEC-1) on 09.07.2021.	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (TEC-1): 1. To provide justification of high wastage upto 47.6% in glass fabric with the help of lay out sheet. 2. Commercial value of wastage generated.	Deferred

M29	BERGEN PIPE SUPPORTS INDIA PRIVATE LIMITED 0410163738 dated 28.11.2017	01/81/050/004 48/AM18/ 04/24/040/001 53/AM18/ HQ E-office Computer No.:24464	The case was rejected in M. No. 9/81-ALC2/2016 dated 20.10.2020 held on 27.10.2020, the applicant was asked several times to furnish certain information as raised in M. No. 08/81 dated 19.12.2018, 03/81 dated 15.05.2019, 09/81 dated 07.08.2019 & 06/81 dated 11.08.2020. The representatives of the applicant during personal hearing held through video conferencing in Meeting No. 06/81 dated 11.08.2020 held on 25.08.2020 was also directed to furnish the requisite information. Consultant (TEC-3) informed that the applicant had not yet been furnished any specific reply against issued deficiency letters despite many reminders. Therefore, the Committee rejected the case. The applicant via email dated 08.12.2020 furnished a reply and requested to ratify the ad-hoc norms. The representation was referred to Consultant (TEC-3) on 29.12.2020. The case was last considered in M. No. 01/81 dated 21.05.2021 and the Committee decided to remind again Consultant (TEC-3). As per NC decision, a reminder was issued to Consultant (TEC-3) on 09.07.2021.				The Committee considered the case as per the agenda. Consultant (TEC-3) via email dated 12.07.2021 informed that the applicant vide representation dated 30.11.2020 had asked 3% wastage in the application but revised it to 31% when detailed calculations of wastage were asked but without revising the quantity of import item. Further, the applicant also reduced the quantity of export item from 546 numbers to 324 numbers but again did not revise the quantity of import items. Therefore, the Committee decided to fix the ad-hoc norms on the recommendation of Consultant (TEC-3) as under:				Approved																																		
		<table><tr><th>ITCHS Code</th><th>Export Item</th><th>Quantity</th><th>Sl. No.</th><th>ITCHS Code</th><th>Import Item</th><th>Quantity Recommended</th></tr><tr><td rowspan="8">73089090</td><td rowspan="8">Spring Support Assembly - Piping Hangers with Snubbers Clamp</td><td rowspan="8">324 Number</td><td>1</td><td>72082510</td><td>12mm Gr.91 Alloy Plate</td><td rowspan="8">47.10 MT with 3% wastage</td></tr><tr><td>2</td><td>72082510</td><td>16mm Gr.91 Alloy Plate</td></tr><tr><td>3</td><td>72082510</td><td>20mm Gr.91 Alloy Plate</td></tr><tr><td>4</td><td>72082510</td><td>25.4mm Gr.91 Alloy Plate</td></tr><tr><td>5</td><td>72082510</td><td>32mm Gr.91 Alloy Plate</td></tr><tr><td>6</td><td>72082510</td><td>35mm Gr.91 Alloy Plate</td></tr><tr><td>7</td><td>72082510</td><td>40mm Gr.91 Alloy Plate</td></tr><tr><td>8</td><td>72082510</td><td>50mm Gr.91 Alloy Plate</td></tr></table>								ITCHS Code		Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Quantity Recommended	73089090	Spring Support Assembly - Piping Hangers with Snubbers Clamp	324 Number	1	72082510	12mm Gr.91 Alloy Plate	47.10 MT with 3% wastage	2	72082510	16mm Gr.91 Alloy Plate	3	72082510	20mm Gr.91 Alloy Plate	4	72082510	25.4mm Gr.91 Alloy Plate	5	72082510	32mm Gr.91 Alloy Plate	6	72082510	35mm Gr.91 Alloy Plate	7	72082510	40mm Gr.91 Alloy Plate	8	72082510	50mm Gr.91 Alloy Plate
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Note: 1. The Quantity of export item may be amended as 324 Numbers. 2. The weight of export item should be 197.422 MT including 45.731 MT of imported plates. 3. The quantity of import item is calculated as per AA/application. 4. Grade and thickness of imported plates will be same as used in export item. RA concerned may take suitable consequential action accordingly.																																													
M30	TUBEX INDIA 0510401449 dated 31.01.2017	01/81/050/000 28/AM18/ 05/24/040/005 37/AM17/	The case was rejected in M. No. 11/81 dated 22.08.2017 due to non-submission of reply of deficiency letter raised by DIPP. The applicant vide letter dated 25.12.2020 furnished the reply and requested to ratify the ad-hoc norms. The hard copy of representation was forwarded to Consultant (TEC-3) on 29.12.2020. The case was last considered in M. No. 01/81 dated 21.05.2021 and the Committee decided to remind again Consultant (TEC-3). As per NC decision, a reminder was issued to Consultant (TEC-3) on 09.07.2021.				The Committee considered the case as per the agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0510400849 dated 19.12.2016 in Meeting No. 09/81 dated 20.10.2020 as per comments of Consultant (TEC-3) as under:				Approved																																		

		<table><tr><th>Sl. No.</th><th>ITCHS Code</th><th>Export Item</th><th>Quantity</th><td></td><th>Sl. No.</th><th>ITCHS Code</th><th>Import Item</th><th>Quantity Recommended</th></tr><tr><td>1</td><td>75071200</td><td>X-Fire Collor (1246 Nos)</td><td>93.450 Kgs</td><td rowspan="5"></td><td>1</td><td>72284000</td><td>Alloy Steel, HS 188-1.95" Dia, HS 188(B50A712-S2/AMS 5772D) ROD-1.95" (+/- 0.003") Dia X 50" (+/-0.25") long (36 Pcs)</td><td>612 Kgs</td></tr><tr><td>2</td><td>75071200</td><td>Insert Liner (682 Nos)</td><td>75.020 Kgs</td><td>2</td><td>72284000</td><td>Alloy Steel, HS 188-2.2" Dia, HS 188(B50A712-S2/AMS 5772D) ROD-2.2" (+/- 0.003") Dia X 50" (+/-0.25") long (16 Pcs)</td><td>341 Kgs</td></tr><tr><td>3</td><td>75071200</td><td>Sparkplug Insert (161 Nos)</td><td>25.760 Kgs</td><td>3</td><td>72284000</td><td>Alloy Steel, HS 188-2.95" Dia, HS 188(B50A712-S2/AMS 5772D) ROD-2.95" (+/- 0.003") Dia X 50" (+/-0.25") long (9 Pcs)</td><td>452 Kgs</td></tr><tr><td>4</td><td>75071200</td><td>Flame Detector Insert (335 Nos)</td><td>46.900 Kgs</td><td>4</td><td>72284000</td><td>Alloy Steel, HastX(AMS5536 N), 1.76"-1.885" Thickness or 1.51-0.75" Thickness</td><td>726 Kgs</td></tr><tr><td>5</td><td>75089090</td><td>Liner Stop (2904 Nos)</td><td>290.00 Kgs</td><td></td><td></td><td></td><td></td></tr></table>	Sl. No.	ITCHS Code	Export Item	Quantity		Sl. No.	ITCHS Code	Import Item	Quantity Recommended	1	75071200	X-Fire Collor (1246 Nos)	93.450 Kgs		1	72284000	Alloy Steel, HS 188-1.95" Dia, HS 188(B50A712-S2/AMS 5772D) ROD-1.95" (+/- 0.003") Dia X 50" (+/-0.25") long (36 Pcs)	612 Kgs	2	75071200	Insert Liner (682 Nos)	75.020 Kgs	2	72284000	Alloy Steel, HS 188-2.2" Dia, HS 188(B50A712-S2/AMS 5772D) ROD-2.2" (+/- 0.003") Dia X 50" (+/-0.25") long (16 Pcs)	341 Kgs	3	75071200	Sparkplug Insert (161 Nos)	25.760 Kgs	3	72284000	Alloy Steel, HS 188-2.95" Dia, HS 188(B50A712-S2/AMS 5772D) ROD-2.95" (+/- 0.003") Dia X 50" (+/-0.25") long (9 Pcs)	452 Kgs	4	75071200	Flame Detector Insert (335 Nos)	46.900 Kgs	4	72284000	Alloy Steel, HastX(AMS5536 N), 1.76"-1.885" Thickness or 1.51-0.75" Thickness	726 Kgs	5	75089090	Liner Stop (2904 Nos)	290.00 Kgs				
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5	75089090	Liner Stop (2904 Nos)	290.00 Kgs																																																	
Note: Grade of imported items will be same as used in export item. RA concerned may take suitable consequential action accordingly.																																																				
M31	TATA POWER SOLAR SYSTEMS LTD 0710115133 Dated 05.07.2019	01/81/050/00158/AM20	The case was approved in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) as per written comments given by Consultant (TEC-3). The applicant letter dated 01.04.2021 had requested for reinstate Solar Cell/PV Cell (HS Code:85414011) in place of deleted raw materials item No. 1 to 11 in M. No. 11/81 dated 24.11.2020 (Held on 01.12.2020). The representation was sent to Consultant (TEC-3) on 06.04.2021. The case was last considered in M. No. 01/81 dated 21.05.2021 and Consultant (TEC-3) informed via email dated 20.05.2021 that the applicant had represented the proposal for approval of norms on repeat basis of AA issued in 2014. However, the applicant's request of older AA reference did not have same import & export items. Therefore, the Committee decided to ask the applicant to submit their justification again within 15 days' time. The applicant vide email dated 21.06.2021 has submitted some documents and also submitted some supplementary information to Consultant (TEC -3) with carbon copy to DGFT via email dated 22.06.2021.			The Committee considered the case as per the agenda and Consultant (TEC-3) informed via email dated 12.07.2021 that the applicant, via email dated 18.06.21 and subsequent emails, has given details of imported items in AA 0710102050 dated 07.02.2014, of which repeat has been sought, and import items in AA under consideration. While AA dated 07.02.2014 had 19 import items including PV cells, AA under consideration has 28 import items excluding PV cells. The applicant has also submitted a copy of letter dated 13.01.2019 written by them to RA, Bangalore for amendment of AA. Therefore, as per advice of Consultant (TEC-3), the Committee decided to get a report from RA, Bangalore on amendment of AA as requested by the applicant.		Deferred																																												

Email

DGFT Norms Committee 2

Re: Fixation of ad-hoc norms in r/o AA No 1010059108 dated 13.04.2015 issued to FCI OEN CONNECTORS LIMITED – regd.

From : Sushil Kumar Jangid <sushil.jangid@meity.gov.in>	Tue, Jun 08, 2021 12:29 PM
Subject : Re: Fixation of ad-hoc norms in r/o AA No 1010059108 dated 13.04.2015 issued to FCI OEN CONNECTORS LIMITED – regd.	 1 attachment
To : DGFT Norms Committee 2 <nc2.dgft@nic.in>	
Cc : Asha Nangia <anangia@meity.gov.in>	

**W-21/11/2021-IPHW
Government of India
Ministry of Electronics and Information Technology
IPHW Division**

Date: 08.06.2021

ject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 1010059108 dated 13.04.2015 issued to M/s. FCI OEN Connectors Ltd.

This refers to DGFT e-mail Dated 28.01.2021 seeking comments of this Ministry on the above-mentioned application of M/s. FCI OEN Connectors Ltd. for export of different "Connectors".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per Calculation Sheet attached.

(Sd\ -)
(Sushil Kumar Jangid)
Scientist 'B'
Tel: 011-24301784
ftp-iphw@meity.gov.in

Attached: as above

W-21/11/2021-IPHW

47054/2021/IPHW

	A	B	C	D	E	F	G	H	I	J	K
1		Lic. No. 1010059810									
2		Import item	UOM	Net Qty for one connector per unit	Wastage Claimed in percentage	Maximum Wastage allowed	Gross weight	Qty to exported	Total calculated qty	Qty applied in DGFT	Qty recommended
3	1	Connector P/N HM2P95PDF1J1N9LF									
4	1	Beryllium Copper Strip	GRAM	0.00009	114.03%	100.35%	0.00018	36000000	6491.22	7011.52	6491.22
5	2	Gold Plating Salt	GRAM	0.00020	20.00%	2.00%	0.00020	36000000	7344.00	8640.00	7344.00

Email

DGFT Norms Committee 2

Re: Notice for NC-2 meeting No. 12/81 of NC-2 scheduled to be held on 15.12.2020 (Tuesday) at 3.00 PM - regd.

From : Sushil Kumar Jangid <sushil.jangid@meity.gov.in>	Tue, Jun 08, 2021 01:16 PM
Subject : Re: Notice for NC-2 meeting No. 12/81 of NC-2 scheduled to be held on 15.12.2020 (Tuesday) at 3.00 PM - regd.	 1 attachment
To : DGFT Norms Committee 2 <nc2.dgft@nic.in>	
Cc : Asha Nangia <anangia@meity.gov.in>	

**W-21/12/2021-IPHW
Government of India
Ministry of Electronics and Information Technology
IPHW Division**

Date: 08.06.2021

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 1010058810 dated 26.09.2014 issued to M/s. FCI OEN Connectors Ltd.

This refers to DGFT e-mail Dated 28.01.2021 seeking comments of this Ministry on the above-mentioned application of M/s. FCI OEN Connectors Ltd. for export of different "Connectors".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import products are required for manufacturing the export product. The Ministry recommends Ratification of norms of advance authorization as per Calculation Sheet attached.

(Sd\~)
(Sushil Kumar Jangid)
Scientist 'B'
Tel: 011-24301784
ftp-iphw@meity.gov.in

Attached: as above

W-21/12/2021-IPHW

47126/2021/IPHW

	A	B	C	D	E	F	G	H	I	J	K
1		Lic. No. 1010059810									
2		Import item	UOM	Net Qty for one connector per unit	Wastage Claimed in percentage	Maximum Wastage allowed	Gross weight	Qty to exported	Total calculated qty	Qty applied in DGFT	Qty recommended
3											
4	1	Beryllium Copper Strip	GRAM	0.0000910	113.08%	99.51%	0.00018	28902975	5247.46	5603.827	5247.46
5	2	Gold Plating Salt	GRAM	0.0001666	20.05%	2.00%	0.00017	28902975	4911.54	5780.595	4911.54